

THE HIGH COURT OF KERALA

B1-82402/2010

Kochi – 682 031

Dated – 18-02-2011

NOTIFICATION

Direct recruitment to the post of District and Sessions Judge on N.C.A.vacancies of SIUC Nadar and OBC (Eighth item in Rule 17(1), Part II, KS & SSR)

Applications are invited in the prescribed form, from qualified candidates belonging to the SIUC Nadar community and OBC (Eighth item in Rule 17(1), Part II, KS&SSR) community in the State of Kerala, for appointment to the post of District and Sessions Judge in the Kerala State Higher Judicial Service by direct recruitment from the Bar. As per Notification No.B1-60160/06-B4 dated 15-04-2007, High Court had notified 6 vacancies of District and Sessions Judge in the Kerala State Higher Judicial Service by direct recruitment from the Bar. The selected candidates were given actual posting and they took charge on 21-05-2009. As per judgment dated 16-09-2010 in WP(C)No.16206/2010 and connected cases, two candidates belonging to SIUC Nadar and OBC communities (8th item in Rule 17(1), Part II, KS & SSR) were found ineligible. They were discharged from the service. Now, these two turns to be filled up by candidates from the SIUC Nadar and OBC communities (8th item in Rule 17(1), Part II, KS & SSR) have been kept unfilled for want of suitable candidates from the said communities. As per Rule 15(a) of the Kerala State and Subordinate Services Rules, 1958, these posts are to be filled up by direct recruitment exclusively from members of SIUC Nadar and OBC communities (8th item in Rule 17(1), Part II, KS & SSR) community.

1.Scale of Pay of the Post: ₹ 51550 - 63070

2. Number of vacancies: SIUC Nadar -1
OBC (8th item in Rule 17(1), Part II,KS & SSR)- 1

Direct recruitment from candidates belonging to the SIUC Nadar community and OBC (other than Ezhava-Thiyya-Billava, Muslim, Visvakarma, Latin Catholic/ Anglo Indian, Dheevara, SIUC Nadar, Hindu Nadar, Scheduled caste converts to Christianity) (8th item in Rule 17(1), Part II, KS & SSR, 1958). Rule 15(a), Part II of the Kerala State and Subordinate Services Rules, 1958 shall be applicable for this recruitment.

3. Qualifications for appointment:

A candidate for appointment as District and Sessions Judge from the Bar shall satisfy the following conditions:

- a) He shall be a Citizen of Indian Union.
- b) He shall have attained 35 years of age and shall not have completed 48 years of age on the first day of January 2011.
- c) He shall be of good character.
- d) He shall be of sound health and active habits and free from any bodily defect or infirmity which renders him unfit for such appointment.
- e) He shall not have more than one wife living unless exempted by the Government on special grounds.
- f) He shall be a practising Advocate and should have so practised for a period of not less than 7 (seven) years, as on the last date fixed for receipt of application.

Note:

Save as otherwise provided, eligibility shall be determined with reference to the last date fixed for receipt of the applications.

4. Mode of Selection:

The selection shall be after holding a competitive examination consisting of a written examination and a viva voce. The total mark for the written examination is 300 and it shall consist of three papers each carrying a maximum of 100 marks based on the syllabus given below. The prescribed duration of each paper will be three hours. Candidates securing not less than 60% marks in each paper of the written examination shall alone be eligible for being called for viva voce. Maximum marks for viva voce shall be 50. The merit list of successful candidates will be prepared on the basis of the total marks obtained in the written examination and viva voce. The schedule of written examinations will be announced later.

5. Syllabus for the Written Examination:

PAPER-I: Limitation Act, Specific Relief Act, Transfer of Property Act, Indian Contract Act, Partnership Act, Kerala Building (Lease and Rent Control) Act, Acts relating to Local Bodies, Family Courts Act, Arbitration and Conciliation Act, Indian Succession Act (Probate, letters of Administration, Wills, etc.), Mental Health Act, Tort with special emphasis on Motor Vehicles Act, Personal Laws - Hindu, Muslim & Christian, and Guardian and Wards Act.

PAPER-II: Indian Penal Code, SC/ST (Prevention of Atrocities) Act, Narcotic Drugs and Psychotropic Substances Act, Indian Evidence Act, Negotiable Instruments Act Ch. XVII, Abkari Act.

PAPER-III: Part-A: Code of Civil Procedure, Civil Rules of Practice, Civil Courts Act, Kerala Court Fees and Suit valuation Act, Kerala Stamp Act, Judgment writing (Civil).

Part-B: Code of Criminal Procedure with special emphasis on framing of charges, Sessions trial, Bail, etc., Criminal Rules of Practice, Judgment writing (Criminal).

6. Reservation of Appointment:

Rule 15 (a) in Part II of the Kerala State and Subordinate Services Rules shall apply to appointment by direct recruitment, subject to the condition that the benefit will be available only to those who do not belong to the creamy layer of the respective communities. Candidates should send copy of Non Creamy Layer Certificate (obtained within one year of the last date fixed for receipt of application) attested by a Judicial Officer in support of their claim for reservation of appointment.

7. Probation:

Every person appointed as District Judge by direct recruitment shall be on probation for a period of two years on duty within a continuous period of three years from the date on which he/she joins duty.

8. How to apply:

- (a) Application shall be submitted in the prescribed format, which can be downloaded from the official website www.highcourtofkerala.nic.in.
- (b) Applications shall be accompanied by a Demand Draft for ₹ 1,500/- (Rupees one thousand and five hundred only) drawn on State Bank of India in favour of Registrar General, High Court of Kerala, payable at Ernakulam. Candidates should write their name and address on the reverse of the Demand Draft. However, no fee is payable by unemployed physically handicapped candidates. Fee once remitted will not be refunded under any circumstances.
- (c) Application form including the Certificate of Experience at the Bar, Character and Conduct form of certificate, Admission Ticket and Attendance Slip (Forms 'A' to 'C') contains 8 pages.
- (d) Candidates should read carefully this Notification and all the columns of the application form, before filling them.
- (e) All the columns should be filled up by the candidate in his / her own hand. Do not fill up any column by dashes or dots or any other marks or leave any column blank. If any column is not applicable, write '*not applicable*' against that particular column.
- (f) Full and correct information shall be furnished against every column. Furnishing of false or incorrect information / document or suppression of material information will disqualify the candidate at any stage of selection. Anything not specifically claimed in the application against the appropriate column will not be considered at a later stage.
- (g) A passport size photograph of the candidate recently taken shall be affixed at the place indicated in the application, Admission Ticket and Attendance Slip and duly attested (with Office seal) by a Judicial Officer.
- (h) Additional sheets of the same size as the sheets of the application form can be used, if space provided against any column is found to be insufficient. In such

cases appropriate indications shall be given both against the relevant column in the application form and in the additional sheets so used.

- (i) No alteration or modification of entries in the application form shall be permitted after the same is submitted to the Registrar and any request in this regard shall render the application invalid.
- (j) The following shall be forwarded along with the application:
- (i) Certificate in 'FORM-A' duly filled up and certified.
 - (ii) Admission Ticket and Attendance Slip in Forms 'B' & 'C' duly filled up and attested by Judicial Officer
 - (iii) Copies of the following documents attested by a Judicial Officer:
 - (1) Degree certificates to prove qualification.
 - (2) Relevant page of school record to prove date of birth.
 - (3) Non-creamy layer certificate.
 - (4) Certificate from competent Medical Board stating the nature and percentage of disability if the candidate has any physical disability.
- The originals of certificates referred to at (iii)(1) to (4) above shall be produced when called for. Failure to produce the original documents when called for, will result in disqualification of the applicant.*
- (k) Applications which do not comply with the instructions in this notification shall be rejected.
- (l) Applications duly filled up in all respects shall be submitted to the Registrar, High Court of Kerala, Kochi-682 031, on or before 19-03-2011.
- (m) To avoid postal delay, the candidates may send their applications sufficiently early. The applications can be sent by Registered Post, Speed Post, Courier etc.
- (n) A candidate shall submit only one application.
- (o) Applications received in the High Court after the last date shall, under no circumstances, be considered.
- (p) The cover containing the application shall be superscribed "**APPLICATION FOR THE POST OF DISTRICT AND SESSIONS JUDGE ON N.C.A.VACANCIES**".

(By Order)

(Sd)

A.HARIPRASAD,
Registrar (Subordinate Judiciary).